

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

8. IA-1737/2024 in C.P.(IB)/691(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 10.05.2024

NAME OF THE PARTIES: Unity Small Finance Bank
Vs
Auto Creates (India) Pvt. Ltd.

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Vinay Waman Kate, Ld. Counsel for the Applicant/EPFO in IA-1737/2024 present. Ms. Mitali Bhat i/b AKR Legal, Ld. Counsel for the Respondent present.
2. **IA-1737/2024:** This is an Application filed by the Regional Provident Fund Commissioner, Vashi, New Bombay, seeking this Tribunal to pass an order directing the RP to admit the entire claim of Rs. 48,98,40,344/- (Rupees Forty-eight crore Ninety-eight lakh Forty thousand Three hundred Forty-four only).
3. The Counsel submits that the claim is rejected by the RP on the ground that the claim is not filed in a proper format and not having full details. Counsel for the Applicant is directed to file the claim in proper format with all details within one week. After submitting the claim by the RPFC, the RP is directed to consider their claim.
4. With the above directions, present IA is allowed and **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)